

**(2009) 05 AHC CK 0107****Allahabad High Court****Case No:** None

Ravindra Bahadur Singh

APPELLANT

Vs

R.N.Singh,

Chairman/Col.Q.C.S.D., Canteen,  
Head

RESPONDENT

**Date of Decision:** May 18, 2009**Hon'ble Judges:** Abhinava Upadhyaya, J**Final Decision:** Dismissed**Judgement**

Abhinava Upadhyaya, J.

This contempt petition has been filed on the ground that the order of this court dated 4.12.2008 has not been complied with by which a direction was issued to the authorities to comply with the order of the Tribunal, against which, authorities had approached the writ court.

It appears that thereafter the petitioner again approached the Division Bench of this Court and the Division Bench vide order dated 15.5.2009 passed an order in supersession of its earlier order dated 4.12.2008 and liberty has been granted to the petitioner not to comply with the order of the Tribunal dated 2.8.2008.

Since the petitioner has come up against the order dated 4.12.2008 stating that the order of the court has not been complied with and now by a subsequent order dated 15.5.2009, the said order has been superseded, therefore, it cannot be said that any order survives which is said to be not complied with.

The authorities who were directed to appear, are present in court today.

No cause of action survives

The contempt petition is dismissed. However, liberty is granted to petitioner to file recall application, if any order remains to be complied with

Notices if any, are discharged.